

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 13**  
**(IB)-922(PB)/2022**

**IN THE MATTER OF:**

Canara Bank Through RP

... Petitioner/Applicant

Vs.

Rohit Aggarwal

... Respondent

**Order under Section 95(1) of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 29.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the RP : Mr. Abhishek Devgan with Mr. Manohar Lal Vij, RP  
For the Respondent : Mr. Aditya Dewan, Mr. Sahil Chandra, Mr. Parth  
Tiwari, Advs.

**ORDER**

An apology was given by the RP Mr. Manohar Lal Vij and his Counsel for not properly preparing for their case and the same is taken on record.

At the request and by consent of both sides, list the matter again **on 07.05.2024.**

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**